

## **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/3932 /A

From :- Smti Pronita Morang,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the <sup>th</sup> 4 June, 2025.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2025/842, dtd. 03.06.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 05.06.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 04.06.2025 till the morning of 06.06.2025.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-120/2003/3933-3934/A, dated , 04 - 06 - 25**  
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

*@ 04.06.25*  
**JT. REGISTRAR (VIGILANCE)**

*[Signature]*